

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23.12.2020 at 2.30 P.M
THROUGH VIDEO CONFERENCING**

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : MA/694/2019

PETITION NUMBER : CP/64/IB/2018

NAME OF THE APPLICANT : N. Mathiyalagan

NAME OF THE RESPONDENT : Satyadevi Alamuri (Liquidator)
(GB Engineering Enterprises Pvt Ltd)

UNDER SECTION : 53(1) of IBC

ORDER

Ld. Counsel for Applicant Mr. V. Ajoy Khose, Ld. Counsel for R1 Mr. S. Sathish, Ld. Counsel for R2 Mr. Thirunavukarasu, Ld. Counsel for R3 Mr. K. Ramesh, Ld. Counsel for R5 Mr. V. V. Shivakumar and Ld. Counsel for R6 to R12 Mr. Aravind Rajagopal are present through video conferencing mode.

In relation to the instructions sought for, the Ld. counsel for the Liquidator represents that a sum of Rs.9,80,000/- is available and that directions can be given by this Tribunal, as the Liquidator is willing to disburse the said sum not to 35 persons but to 85 persons as per the employee records available with the Liquidator.

However, in relation to the disbursal, the Ld. Counsel for R2, namely EPFO Authority raises an objection and states that unless the counter filed by the said Respondent and the matter is heard in the interim no Disbursal should take place.

In the circumstances, let the counter be filed by the EPFO Authorities in relation to their objections, if any, for disbursal of amount within two weeks from today.

Post this matter on **12.01.2021** at the top of the list for arguments.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)